

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00062/2021

Jodhpur, 24th March, 2021

CORAM

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

1. Anil Gaur (MES No. 184433) Son of Late Shri Inder Singh Gaur, Aged about 58 Years, R/o 82, Roop Nagar, Banar Road, Nandri, Jodhpur-342027, presently working as Technical Officer in the office of HQ CWE (Army), Jodhpur, Mob-9414477130.
2. Damodar Prasad (MES No. 169510) Son of Late Shri Nanu Ram Sharma, Aged about 58 years, R/o 147, Roop Nagar, Paota 'C' Road, Jodhpur, presently working as Technical Officer in the office of Chief Engineer, Jodhpur Zone, Mob-9462279726.

.....Applicants

By Advocate: Ms Kavita Bhati alongwith Mr Jog Singh, present, through VC.

Versus

1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi-110011.
2. Engineer in Chief, Integrated HQ of MOD (Army), Kashmir House, Rajaji Marg, New Delhi-110011.
3. Director General Personnel/EIB, Engineer-in-Chief's Branch, Integrated HQ of MOD (Army), Kashmir House, Rajaji Marg, New Delhi-110011.

4. Area Accounts Office (AAO) (Pay), WC, Delhi Cantt.- 110010.
5. Chief Engineer, Jodhpur Zone, Opposite Military Hospital, Jodhpur.
6. CWE (Army) Jodhpur, C/o 56 APO, Jodhpur.

.....Respondents

By Advocate: Mr. K.S. Yadav, present, through VC.

ORDER (Oral)

Per Hon'ble Mrs. Jasmine Ahmed, Member (J)

Ms Kavita Bhati & Mr Jog Singh Bhati, counsels for the applicants present through V.C. and Mr K.S. Yadav, counsel for the respondents, present through V.C. after getting an advance notice on before of the respondents.

2. After arguing the matter for some time on the question of interim relief, Ms Kavita Bhati, learned counsel for the applicants sought permission to withdraw the present OA for filing another OA with better documentation whenever cause of action arises in favour of the applicants. She further states that applicants will prefer representation to the respondent-department and seeks direction from

this Tribunal to the respondents to decide the same in a time bound manner.

3. Recording above statement made by learned counsel for the applicant, OA is dismissed as having been withdrawn.

4. However, applicants would be at liberty to file fresh O.A. with better documentation as and when cause of action arises in their favour. In the meantime, applicants may prefer representation to the respondents ventilating their grievances and respondents shall decide the same with six weeks' of receiving such representation.

5. Accordingly, OA is dismissed as having been withdrawn, as above.

(ARCHANA NIGAM)
MEMBER (A)

ss

(JASMINE AHMED)
MEMBER (J)